

## LOK SABHA DEBATES

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### LOK SABHA

Monday, March 2, 1959/Phalgun 11,  
1880 (Saka)

The Lok Sabha met at Eleven of the  
Clock

[Mr. SPEAKER in the Chair]

### ORAL ANSWERS TO QUESTIONS

#### Reorientation of Education

\*763. Shri Rajendra Singh: Will the Minister of Education be pleased to state

(a) whether Government have any proposal to reorient the approach and background of teaching in order to inculcate a sense of national cohesion and emotional integration in our schools and colleges,

(b) if so, its nature, and

(c) what steps have been taken in this direction so far, or are being contemplated in the matter?

The Minister of Education (Dr K. L. Shrimall): (a) to (c) A statement is laid on the Table of the Lok Sabha [See Appendix II annexure No 96]

Shri Rajendra Singh: May I know the programme of action of the National Discipline Scheme and also whether the publications of the National Book Trust of India are sold at subsidised rates or on a commercial basis?

Dr. K. L. Shrimall: With regard to the National Book Trust of India, the whole purpose is to bring out cheap and popular editions, so that they may be available to a larger number of people I could not follow the first part of the question

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Shri Rajendra Singh: In the statement, the Minister has simply mentioned about the National Discipline Scheme, but he has not hinted at the broad features I want to know the main features and programme of action of the National Discipline Scheme Only the phrase is there, but the features have not been mentioned.

Mr. Speaker: Has not the hon Minister got a small brochure detailing the main features?

Dr. K. L. Shrimall: I will place a small explanatory note if the brochure is not available in the library

Shri Rajendra Singh: Every now and then, when questions of importance are put to the Education Minister, my complaint is that he always says that something is laid in the library and so on What is the purpose of the question?

Mr. Speaker: The library is also there for hon Members to study

Shri Rajendra Singh: That could have been told long before Then I could have consulted those things and put the question

Mr. Speaker: The hon Member must have written to the Minister

Shri Rajendra Singh: If I am putting a question, it is the function of the hon Minister to tell me where the answer is available

Mr. Speaker: I will ask the Minister to go to the hon Member's house hereafter

Shri S. M. Banerjee: In the statement, it is said

"Under this system, school children of all castes, creeds and

classes are brought together without distinction of any kind. It is hoped that in the course of time this system of education will help establish a classless society based on co-operation and non-violence."

What is this particular distinction which has been done away with?

**Dr. K. L. Shrimali:** To which part of the statement is the hon Member referring?

**Shri S. M. Banerjee:** The first part.

**Shri Rajendra Singh:** The Minister is not ready with the answer.

**Mr. Speaker:** It is not an examination hall.

**Dr. K. L. Shrimali:** In the first part of the statement, it has been suggested that if all the children of the country are brought under this system of free and compulsory education, that could itself be an important factor in bringing about emotional integration and national cohesion. As long as a large number of children are outside the educational institutions, naturally that emotional integration and national cohesion do not come about.

**Mr. Speaker:** The hon Members ought not to come here even for things which they can examine outside. They want it straight from the horse's mouth, they want the Minister to say it himself. There are hundred schools here, I would request hon Members to go and watch how the children behave. This is all academic, unless you go and see, you do not understand it.

**Shri S. M. Banerjee:** It is said here that,

"Under this system school children of all castes, creeds and classes are brought together without distinction of any kind."

May I know whether any distinction exists in other schools? What is that distinction which is sought to be removed?

**Mr. Speaker:** Greater cohesion is the idea. Hon Members will go and see, after that I will allow a half-an-hour or one-hour discussion. My fear is that such questions in this House might disturb the discipline in the schools.

**Shri Tangamani:** There is a suggestion made here about the yearly youth festivals. I want to know whether Government will consider the question of holding youth festivals in centres other than Delhi?

**Dr. K. L. Shrimali:** Government have already encouraged the youth festivals. Government are giving grants to the universities for arranging youth festivals.

#### Washed Coal

\*764 { **Shri S. C. Samanta:**  
**Shri Subodh Hansda:**  
**Shri R. C. Majhi:**

Will the Minister of Steel, Mines and Fuel be pleased to state

(a) whether it is a fact that the price of coking and non coking washed coal has shown upward trend,

(b) if so the reasons therefor,

(c) whether Government propose to check the upward trend, and

(d) if so the nature of action taken in this regard?

**The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha):** (a) Apart from the increase consequent on the increase in the statutorily fixed prices of unwashed coal from time to time, there has been no upward trend in the price of washed coal.

(b) to (d) Do not arise.

**Shri S. C. Samanta:** May I know whether it is a fact that washeries that wash coking coal produce ash middlings in large quantity and if so, whether this has also contributed to the rise in price?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** There are various factors, but the obvious factor is the cost of washing that makes the washed coal more costly. It is for this reason that the formula is invented, after washing, its qualities are known and by the grade with which its qualities match the price of the washed coal is fixed. It is obvious that washing does entail higher expenditure and that cost is added, but the quality also improves.

**Shri P. C. Bose:** May I know whether washed coal is actually sold in the market or not?

**Sardar Swaran Singh:** At the moment non-coking coal is not washed. In the report of an earlier committee, they had suggested that even non-coking coal should be washed, but that has not yet been implemented.

**Shri P. C. Bose:** In the question it is printed as "cooking and non-cooking"

**Mr. Speaker:** It is corrected in my copy here. The hon. Minister is not responsible for such printing mistakes.

**Shri T. B. Vittal Rao:** May I know if the tailings that are left in the process of washing coal at Kargali are being sent for extraction of sulphur as it is being done at West Bokaro?

**Sardar Swaran Singh:** No.

**Shri T. B. Vittal Rao:** May I know whether Government will take any steps to see that these tailings are sent for extraction of sulphur?

**Sardar Swaran Singh:** That is a suggestion for action.

**Shri S. C. Samanta:** May I know whether the Coal Price Revision Committee commented on the price of washing coal?

**Sardar Swaran Singh:** That report has not yet been published.

### Steel Stockists in Mysore

\*765. **Shri Keshava:** Will the Minister of Steel, Mines and Fuel be pleased to state.

(a) whether it is a fact that there are no stockists to handle the imported steel in Mysore, and

(b) if so, the reason, therefor?

**The Parliamentary Secretary to the Minister of Steel, Mines and Fuel (Shri Gajendra Prasad Sinha):** (a) Yes, Sir

(b) There was one stockist in Mysore, who handled both indigenous and imported steel. Following the decision to separate the two functions, the firm's stockholdership for imported steel was cancelled. In view of the decreasing volume of imports, it was not deemed necessary to appoint immediately a substitute.

**Shri Keshava:** May I know if it is not a fact that on account of loss of several lakhs of rupees involved for want of a stockist of imported steel, the Chief Minister of Mysore has made a request to the Central Government for the appointment of a stockist?

**The Minister of Steel, Mines and Fuel (Sardar Swaran Singh):** There is no question of any loss being involved merely for want of appointment of a controlled stockist in that State, because surely the same material can be purchased from any of the stockists in the adjoining States.

**Mr. Speaker:** He wants to know whether the Chief Minister of that State has written to this Government.

**Sardar Swaran Singh:** I think the State Government have written about the appointment of stockists and the matter is under examination.

**Shri V. Eacharan:** What is the margin of profit allowed to the stockists in general?

**Sardar Swaran Singh:** I do not recollect the figure.

**Shri Keshava:** May I know the quantum of steel that is consumed in the Mysore State by the various industries in the public as well as the private sector?

**Sardar Swaran Singh:** I have not got that figure.

**Shri Achar:** What is the difficulty to have a stockist by the issue of licence?

**Sardar Swaran Singh:** There is not much difficulty. There was no pressing necessity for that.

**Shri Mohammed Imam:** Is it a fact that the quota allotted to the State of Mysore is very inadequate and so representations are being made to immediately enhance the quota that is earmarked for that State?

**Sardar Swaran Singh:** I think that as compared to the other States Mysore is not worse off. It is true that there is an over-all shortage and certain pressures are felt in all the States; may be Mysore is one of those States.

#### Bose Board of Inquiry

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\*766. { **Shri Ram Krishan:**  
**Shri Vidya Charan Shukla:**  
**Shri Shree Narayan Das:**  
**Pandit D. N. Tiwary:**  
**Shri S. M. Banerjee:**  
**Shri Harish Chandra Mathur:**  
**Shri N. R. Munsamy:**  
**Shri Nagi Reddy:**  
**Shri Vasudevan Nair:**  
**Shri Rami Reddy:**  
**Shri Panigrahi:**  
**Shri Supakar:**  
**Shri Ansar Harvani:**  
**Shri D. C. Sharma:**  
**Shri Bibhuti Mishra:**

Will the Minister of Home Affairs be pleased to state the progress made in taking action against officers concerned on the basis of the report of the Bose Board of Inquiry appointed to inquire into the role of certain

officials in the investments of the life insurance Corporation?

**The Minister of Home Affairs (Shri G. B. Pant):** After necessary consideration, Government served show-cause notices on the officers concerned in the light of the findings of the Board of inquiry. The replies of the officers have been received and the matter has been referred to the Union Public Service Commission for advice.

**Shri Ram Krishan:** May I know whether the Union Public Service Commission has given any opinion and, if so, the nature of that opinion?

**Shri G. B. Pant:** It has not yet been received.

**Shri D. C. Sharma:** May I know whether any date has been fixed for the receipt of the reply from the Union Public Service Commission. May I also know what is going to happen to it after the reply has been received?

**Shri G. B. Pant:** After the advice has been received orders will be passed. No date has been fixed.

**श्री ए० ए० द्विवेदी :** मैं जानना चाहता हूँ कि क्या मंत्री महोदय यह मोचने हैं कि भ्रष्टाचार जैसे मामले में केवल पब्लिक सर्विस कमीशन को रिफर कर देने में ही उपयुक्त प्रबन्ध नहीं हो सकता, और इसलिये क्या सरकार इस सम्बन्ध में कोई ऐसा कानून बनाने की व्यवस्था कर रही है जिस से कि शीघ्र ही ऐसे मामले में दंड को निर्धारित करने के लिये विचार किया जा सके ?

**श्री गो० ब० पन्त :** जो कायदे हैं उन में . . .

**श्री ए० ए० द्विवेदी :** मैं पूछ रहा हूँ कि क्या कोई नया कायदा बनाया जा रहा है ?

**श्री गो० ब० पन्त :** ऐसा कोई विचार नहीं है ।

**Shri Shree Narayan Das:** May I know whether the hon. Minister will be in a position to lay a copy of the report on the Table of the House and, if so, by what time?

**Shri G. B. Pant:** After the advice has been received and the matter has been disposed of a copy of the report will be placed on the Table of the House

श्री विन्त मिश्र : श्री गृहमंत्री जी ने बताया कि मामला नय हो जायगा तब रिपोर्ट हम लोगों के सामने आयेंगी । पर इस में क्या हानि है कि रिपोर्ट हम लोगों के सामने अभी ही रख दी जाये ताकि सब को मालूम हो जाये ।

श्री गो० ब० पन्त तरीका यह है कि पब्लिक सर्विस कमीशन से मखिरा लिया जाये, और उस के आने के बाद गवर्नमेंट कुछ फैसला करे । यहा काफी तादाद बहुत काबिल आदमियों की है, मगर ऐसे छोटे छोटे मामलो में सारे हाउस का वकत लगे, कि आया कुछ आदमियों के लिये क्या किया जाय, यह शायद मेम्बरो की शान के मुताबिक ठीक नहीं होगा ।

**Shri S. M. Banerjee:** The hon Minister has stated that they have been served with show-cause notices. May I know whether the show-cause notices are for removal from service or dismissal from service? What are the contents of the show-cause notices?

**Shri G. B. Pant:** The show-cause notices are based on the findings of the Board of Inquiry and the exact terms will come before the House when the whole matter comes before the House

**Shri T. B. Vittal Rao:** May I know when this was referred to the Union Public Service Commission by the Home Ministry? May I also know whether the Ministry have requested the Union Public Service Commission to give priority in the disposal of this?

**Shri G. B. Pant:** They have been requested to expedite matters as much as they can

**Shri Tyagi:** No date.

**Shri T. B. Vittal Rao:** When was it referred to the Union Public Service Commission by the Home Ministry?

**Shri G. B. Pant:** It was sent to the Union Public Service Commission, I think, on the 27th of January.

**Shri Harish Chandra Mathur:** May I know if the Bose Inquiry was strictly confined to the charges against the conduct of these three officers or covers its wider repercussions also and deals with certain important issues raised in the Chagla Inquiry?

**Shri G. B. Pant:** The Board was requested to deal with certain specific charges against the three officers concerned and their findings have been received on those charges

**Shri Rami Reddy:** May I know the nature of the reply given by these officers?

**Shri G. B. Pant:** They have made an attempt to show that they are not to blame

**Shri Panigrahi:** The hon Minister has just now stated that it is a very small affair. May I know whether the hon. Home Minister has drawn this conclusion from the findings of the Board of Inquiry?

**Mr. Speaker:** Has the hon. Minister come to the conclusion that it is a small affair from the result of the Board of Inquiry?

**Shri G. B. Pant:** Well, it is neither a small affair nor a big affair but an affair which has to be dealt with in the manner prescribed in the rules.

**Shri Supakar:** May I know when the notices of explanation were served on the officers and when their replies were received?

**Mr. Speaker:** All that has been given. We should not go into delays of one day or two days.

**Shri Tyagi:** We want to know whether there was any undue delay in the action taken

**Shri G. B. Pant:** The reference was made to the Union Public Service Commission

**Shri Supakar:** My question is not regarding the reference to the Union Public Service Commission. What is the date on which the explanation was called for and when was it received?

**Shri G. B. Pant:** I cannot give you the exact dates, but the report was received by about the end of September and the reference was made to the Union Public Service Commission on the date I have already given, in January. In the mean time

**Shri Tyagi:** Why did it take six months?

**Mr. Speaker:** Order, order. He has not finished.

**Shri G. B. Pant:** We did not take 5 or 6 months. The time between September when the report was received—the date was 21st September—and the date when the reference was made—the reference was made on 27th January—is four months.

**Shri Tyagi:** The speed is rather sluggish. For four months the report has been lying with the Minister.

**Shri G. B. Pant:** That is wrong.

**Shri Tyagi:** According to the calculation it is four months—September-October is one month, November, December, January have gone, as also February. Now we are in March.

**Shri G. B. Pant:** Four months were covered between the date of the receipt of the Report and the reference to the Union Public Service Commission. In the mean time the Government considered the Report and then requested the officers to favour the Government with their explanations. It was after the receipt of the explanations that the matter was referred to the Union Public Service

Commission. The Report covers between 200 to 300 pages and the officers and the Government had to study the Report. I think the matter was dealt with very expeditiously.

**Shrimati Ronu Chakravartty:** In view of the fact that the entire matter regarding the LIC enquiry was raised on the floor of this House and the constitution of the various boards of enquiry also took place consequent to that, could I know as to why the Government feels shy of putting the results of these enquiries on the Table of the House immediately? Now it is six months since the submission of the Report to the Government.

**Shri G. B. Pant:** The statement was made before the House long ago that after action has been taken then the whole matter will be placed before the House. So, in accordance with the statements repeatedly made in the House the Report will be placed before the House after the matter has been decided.

**Mr. Speaker:** Next question.

**Pandit D. N. Tiwary:** I am the only one who has not got the opportunity to ask a question.

**Mr. Speaker:** The hon. Member did not get up earlier.

**Pandit D. N. Tiwary:** I did.

**Mr. Speaker:** I called Shri Bibnuti Mishra and he has asked the question of the hon. Member also.

पंडित द्वा० ना० तिवारी . उन अफसरों ने अपनी रिपोर्ट में दिया है कि वे कसूरवार नहीं है तो क्या मैं जान सकता हूँ कि उन्होंने अपनी रिपोर्ट में यह भी दिया है कि कौन कौन से लोग कसूरवार हैं और किन किन को इस मामले में पकड़ना चाहिये ?

श्री गो० बा० पन्त : उन्होंने उन के बारे में दिया है जिनके कि बारे में उन से पूछा गया था ।

श्री राजेश्वर सिंह : ज्ञान ए प्वाइंट थाफ  
 थॉर, सर । थमी माननीय गृह-मंत्री ने  
 श्री विभूति मिश्र के प्रश्न का उत्तर देते हुए जिन  
 शब्दों से इस सदन को याद किया है उन को  
 अगर आप मुसाहिजा करमायेंगे तो आप देखेंगे  
 कि उन शब्दों से ऐसा मालूम पडता है कि उन्होंने  
 ने हमारे ज्ञान को श्रीर बुद्धि को चुनौती दी  
 है श्रीर हाउस की जो मर्यादा है उस को उन्होंने  
 ने तोड़ा है । उन्हो ने यह कहा कि हाउस के  
 अदर बहुत से काबिल लोग हैं श्रीर उन काबिलो  
 के सामने इस चीज को नहीं रक्खा जायेगा  
 श्रीर जो कम काबिल है पबलिक सर्विस कमिशन  
 के मेम्बर्स, उन के यहा भेजा गया है

Mr. Speaker: The point of order  
 must be short and sweet There is  
 no point of order in this No doubt,  
 the hon Minister gave an impression  
 that it is a small matter But he  
 explained it when Shri Panigrahi  
 asked a question

Shri Rajendra Singh: But, Sir .

Mr. Speaker: Order, order I am  
 giving a ruling on the point of order  
 How can you force me to do it?

He explained immediately that he  
 neither considers it too big nor too  
 small and therefore all these ques-  
 tions have been allowed I am here  
 to allow these questions and I am  
 satisfied that a number of questions  
 have been allowed The hon Minis-  
 ter is not prepared at this stage to  
 give more details than what he has  
 given He will place the Report on  
 the Table of the House after action  
 has been taken

Shri Rajendra Singh: He has made  
 those remarks at the cost of the  
 House . .

Mr. Speaker: That is not the inten-  
 tion of the hon Minister

#### Settlement of Pensions

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\*767. { Shri Ram Krishan:  
 Pandit D. N. Tiwary:  
 Shri N. Keshava:

Will the Minister of Finance be  
 pleased to state:

(a) whether the three-member Com-  
 mittee appointed to inquire into the  
 question of delay in the settlement of  
 pension claims of retired Central Gov-  
 ernment employees has submitted its  
 report;

(b) if so, their main recommenda-  
 tions; and

(c) whether the Government have  
 considered them?

The Deputy Minister of Finance  
 (Shrimati Tarkeshwari Sinha): (a)  
 Yes, Sir

(b) The Committee have recom-  
 mended:—

(i) certain procedural improve-  
 ments to reduce delays in the  
 sanction and payment of pension;  
 and

(ii) introduction of certain  
 changes of a basic character in the  
 existing pension rules

(c) Necessary orders implementing  
 recommendation at (i) above are ex-  
 pected to be issued shortly

Further consideration of the recom-  
 mendation at (ii) above has been de-  
 ferred in view of the impending re-  
 port of the Pay Commission Accord-  
 ingly the recommendations of the  
 Committee in this regard have  
 been made available to the Pay  
 Commission for their consideration.

Shri Ram Krishan: May I know the  
 total amount to be paid for these  
 pension claims?

Shrimati Tarkeshwari Sinha: Total  
 amount under the new rules? As I  
 said, the whole thing has been refer-  
 red to the Pay Commission and only  
 after their consideration a decision  
 will be taken on this

Pandit D. N. Tiwary: Usually what  
 time does it take to settle the pension  
 of a retired Government servant? Is  
 it a fact that sometimes it takes four  
 or five years also?

**Shrimati Tarkeshwari Sinha:** No exact time limit can be fixed. It depends from case to case as to how much time it takes.

**Mr. Speaker:** On an average

**Shrimati Tarkeshwari Sinha:** There is no mathematical calculation, but in some cases it has been seen that delays have occurred. That is why this Committee was appointed. This Committee has recommended the improvement of the pension forms.

**Shri Keshava:** In view of the fact that the dates of retirement and superannuation are fixed and definite, what is the difficulty that the Government has in starting the preparation of the pension papers sufficiently early to make a prompt settlement of claims?

**Shrimati Tarkeshwari Sinha:** All these considerations were before the Government and that is why this Committee was appointed. This Committee has recommended certain improvements. All these procedural improvements are before the Pay Commission and the Government is not in a position to take any decision in the matter unless and until it is decided or taken note of by the Pay Commission.

**Shri Tangamani:** Even before the matter is disposed of by the Pay Commission, may I know whether the Government have got any objection to paying the pensioners on the basis of the enhanced rates which have been accepted?

**The Minister of Finance (Shri Morarji Desai):** The provisional pension is given in most of the cases. There is no question of not giving provisional pension. Our attempt will however, be that the pension orders are passed practically on the day the Government servant retires so that there may be no delay. That will be our attempt.

**Shri S. M. Banerjee:** May I know whether any assessment has been made of the number of outstanding

pension claims which are over two years old and the number of men who have died before the finalisation of their pension claims.

**Shrimati Tarkeshwari Sinha:** I do not have that figure with me, but if the hon. Member wants the details, I will try my best to provide them as soon as possible.

**Shri S. M. Banerjee:** There are thousands of cases.

**Shri Morarji Desai:** There are not thousands of cases.

**Shri Harish Chandra Mathur:** What are Government's difficulties in passing an order that no Government servant would be retired unless his pension papers are finalised?

**Shri Morarji Desai:** It only means that an extension will be automatically given to many people and that will be arranged also in some cases.

**Shri Harish Chandra Mathur:** Can the Government not reply upon its machinery?

**Mr. Speaker:** This is entering into a discussion.

श्री म० ला० द्विवेदी क्या मंत्री महोदय को इस बात का पता है कि नौकरी से रिटायर होने के पश्चात् एक कर्मचारी को कई साल तक खाने पीने का प्रबन्ध करना मुश्किल हो जाता है और ऐसी सूत्र में क्या वह बतलायेंगे कि किस समय तक यह काम पूरा हो जायेगा ?

श्री मोरारजी देसाई मैं ने यही बतलाने की कोशिश की कि हमारी कोशिश बह रहेगी कि एक कर्मचारी जिस दिन रिटायर हो उसी दिन उसे पेन्शन का आर्डर मिल जाये। आर्डर वही है मगर कई बार ऐसी दिक्कतें आ जाती हैं जिन से कुछ देर लग जाती है मगर वह देर न लगे, इसी के लिये हम कोशिश कर रहे हैं।



**Indian Statistical Institute**

\*789. **Shri Osman Ali Khan.** Will the Minister of Finance be pleased to state

(a) whether it is a fact that the Indian Statistical Institute has received an electronic computer from the Soviet Union through the United Nations as a labour saving device, and

(b) whether the computer was purchased or it was presented to the Institute?

**The Deputy Minister of Finance (Shri B. R. Bhagat):** (a) and (b) One electronic computer of Russian make has been supplied by the United Nations to the Government of India and it has been installed at the Indian Statistical Institute, Calcutta. This computer is the property of the United Nations and will remain so until its title is formally transferred to the Government of India.

**Shri Osman Ali Khan:** May I know whether it was purchased or it was presented?

**Shri B. R. Bhagat:** It was given under the United Nations Technical Assistance scheme.

**Shri Osman Ali Khan:** What is the number of persons who were rendered surplus as a result of the installation of this computer? May I know whether alternative employment was provided to those persons?

**Shri B. R. Bhagat:** There would not be any persons who will be rendered surplus. Actually, this is the computer which will deal with the statistical data and what would be the new employment that would be taken care of. There is no surplus that will accrue.

**Dr. Ram Subhag Singh:** May I know whether this Institute which has received so much amount from the Government and also from the United Nations has now been transformed into a personal institute and all these employees have been given notice of

termination of their services and, if so, what action Government propose to take in this matter?

**Shri B. R. Bhagat:** The answer to the first part of the question is no. As for the second part, I want a specific question to be asked, so that I may give a specific answer.

**Dr. Ram Subhag Singh:** As the hon. Deputy Minister says no.

**Mr. Speaker:** How does it arise out of this question?

**Dr. Ram Subhag Singh:** Because he said that the answer to the first part is no.

**Mr. Speaker:** I need not have allowed him to answer that part too. This does not arise out of this.

**Dr. Ram Subhag Singh:** If you allow me to make a submission.

**Mr. Speaker:** How can I allow him? I have allowed another question relating to this, the amount of so many lakhs spent and so on. It is only recently, day before yesterday Rs 30 lakhs or Rs 40 lakhs. I have allowed that question. Hon. Members will have an opportunity to go into this matter.

**Dr. Ram Subhag Singh:** How can he say, No.

**Mr. Speaker:** This does not arise out of this question. This relates to an electronic computer. He thought it was given by the Soviet Union. The United Nations have given it. Until it is formally confirmed and the right is transferred to the Government of India, it will continue to be the property of the other one. The question arises how many hands it will throw out of employment. That has been answered. Any other question relating to the manner in which the Institute is run, whether it is private or not, does not arise out of this question. It may be very relevant outside, but not on this.

**Shri Tyagi:** I wanted to know if this Indian Statistical Institute is the same

body as the one which refused to surrender its accounts for audit?

**Mr. Speaker:** It does not arise out of this question

**Shri Tyagi:** Is it the same organisation?

**Mr. Speaker:** We do not know. This does not arise out of this question

**Shri Tyagi:** May I know what is the relation of the Government with this institution because a present received has been transferred to a private institution? What is the relationship of the Government with this institution?

**Mr. Speaker:** The hon Member puts the same question cleverly in another form. Next question

**Shri Harish Chandra Mathur:** On a point of order, Sir, this Question No 770 has been transferred to another date. I can have no objection to it because it has been transferred to be asked of the Minister of Planning. But, your present rule is that questions are listed according to the date of receipt in your office. For this question 770 and my next question 806 notice was given on the same date and they were received in your office on the same date. If question No 770 is to be transferred, Question 806 should be advanced to take its place, because this question No 806 was received in your office much earlier than all other questions which are now to be asked. This has gone down below in the list because it is in the second round of questions. In the first round my question is being transferred and this question should take its place, because other questions have been received in your office much later than 806. This is your rule.

**Mr. Speaker:** When did he look into this matter?

**Shri Harish Chandra Mathur:** I just

**Mr. Speaker:** Off hand, I am unable to say one way or the other. If I

agree with him, I will give him top priority next day

**Shri Harish Chandra Mathur:** I was drawing your attention

**Mr. Speaker:** I will look into it

**Shri Harish Chandra Mathur:** It is my right to ask supplementary questions. It has been shifted. That does not matter. If the Chair finds certain difficulties for want of data before it, this should be looked into when other questions are transferred on future dates, whether the question in the second round gets priority and is advanced.

**Mr. Speaker:** I will look into this matter. If I agree with him, I will give him top priority on the next day. I do not want to give a ruling off hand because a number of questions are transferred. What happens in such cases I will consider and then give my ruling.

**Shri Tyagi:** A clarification is needed. The House would be interested to know in what order questions are enlisted in the list of questions? Are they in order of receipt in the office?

**Mr. Speaker:** There is a Notice office here. I have placed a Special Superintendent to enable all hon Members to know everything inside out of parliamentary work. There are masters here and I am only their servant. Let them go, sit there and look into it. If they are not satisfied, let them come to me instead of spending away the time of the House here.

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क्या शिक्षा मंत्री २ दिसम्बर, १९५८ के तारांकित प्रश्न संख्या ४९२ के उत्तर के सम्बन्ध में यह बताने की कृपा करेंगे कि देवनागरी लिपि के संशोधन के बारे में अन्तिम